

Rules, 1964, published in Notification No. G.S.R. 44, dated the 11th January, 1964.

- (c) The Indian Civil Service (Non-European Members) Provident Fund Amendment Rules, 1964, published in Notification No. G.S.R. 45, dated the 11th January, 1964.
- (d) The Secretary of State's Services (General Provident Fund) Amendment Rules, 1964, published in Notification No. G.S.R. 46, dated the 11th January, 1964.
- (e) G.S.R. No. 828, dated the 6th June, 1964, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (f) The All India Services (Provident Fund) Second Amendment Rules, 1964, published in Notification No. G.S.R. 1067, dated the 1st August, 1964.
- (g) The Indian Civil Service Provident Fund Second Amendment Rules, 1964, published in Notification No. G.S.R. 1068, dated the 1st August, 1964.
- (h) The Indian Civil Service (Non-European Members) Provident Fund Second Amendment Rules, 1964, published in Notification No. G.S.R. 1069, dated the 1st August, 1964.
- (i) The Secretary of State's Services (General Provident Fund) Second Amendment Rules, 1964, published in Notification No. G.S.R. 1070, dated the 1st August, 1964.
- (j) The Indian Administrative Service (Probation) Amendment Rules, 1964, published in Notification No. G.S.R. 1163, dated the 22nd August, 1964.

- (k) The Indian Police Service (Probation) Amendment Rules, 1964, published in Notification No. G.S.R. 1164, dated the 22nd August, 1964.

[Placed in Library, See No. LT-2968/64].

STATEMENT RE. FLOOD SITUATION IN THE COUNTRY

The Minister of Irrigation and Power (Dr. K. L. Rao): Sir, I beg to lay on the Table of the House a statement on the flood situation in the country. [Placed in Library, See No. LT-2969/64].

Mr. Speaker: Copies of this would be supplied to hon. Members.

NOTIFICATIONS UNDER: BANKING COMPANIES ACT; MYSORE GOVT. SAVINGS BANKS (NOMINATION) RULES; EMERGENCY RISKS (FACTORIES) AND (GOODS) SCHEMES; DEFENCE OF INDIA (NINTH AMENDMENT) RULES; AND THE INSURANCE ACT, 1938.

Shri Bali Ram Bhagat: Sir, I beg to lay on the Table:—

- (1) a copy each of the following Notifications under sub-section (ii) of section 45 of the Banking Companies Act, 1959:—
- (i) S.O. No. 923, dated the 21st March, 1964, containing Corrigendum to Notification No. S.O. 425, dated the 30th January, 1964.
- (ii) Scheme for the amalgamation of the Salem Sri Kannikaparameswari Bank Limited with the Karur Vysya Bank Limited published in Notification No. S.O. 1888, dated the 27th May, 1964.

[Placed in Library. See No. LT-2970/64].

- (2) a copy of the Mysore Government Savings Bank (Nomination) Rules, 1964, published in Notification No. G.S.R. 613, dated the 18th April, 1964, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.

[Placed in Library, See No. LT-2971/64].

- (3) The Emergency Risks (Factories) Insurance (Second Amendment) Scheme, 1964, published in Notification No. S.O. 2190, dated the 27th June, 1964, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

[Placed in Library, See No. LT-2972/64].

- (4) The Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1964, published in Notification No. S.O. 2191, dated the 27th June, 1964, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.

[Placed in Library, See No. LT-2973/64].

- (5) The Defence of India (Ninth Amendment) Rules, 1964, published in Notification No. G.S.R. 969, dated the 4th July, 1964, under section 41 of the Defence of India Act, 1962.

[Placed in Library, See No. LT-2974/64].

- (6) Notification No. S.O. 2679, dated the 8th August, 1964, under sub-section (2) of section 2C of the Insurance Act, 1938.

[Placed in Library, See No. LT-2975/64].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): Sir, on behalf of Shri D. R. Chavan I beg to re-lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1964, published in Notification No. G.S.R. 747, dated the 16th May, 1964 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

[Placed in Library, See No. LT-2888/64].

METALLIFEROUS (SECOND AMENDMENT) REGULATIONS; WORKING JOURNALISTS (CONDITIONS OF SERVICE) ETC. RULES; ANNUAL REPORT OF COAL MINES RESCUE STATIONS COMMITTEE; RESOLUTIONS re. BOARD FOR COTTON TEXTILE INDUSTRY AND REGARDING RECOMMENDATIONS FOR INTERIM WAGE INCREASE MADE BY C. W. B. FOR LIMESTONE AND DOLOMITE MINING INDUSTRIES AND THE TEA PLANTATION INDUSTRY AND APPOINTMENT OF WAGE BOARD FOR THE CEMENT INDUSTRY

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, on behalf of Shri R. K. Malviya I beg to lay on the Table a copy each of the following papers:—

- (1) The Metalliferous (Second Amendment) Regulations, 1964, published in Notification No. G.S.R. 946, dated the 4th July, 1964, under sub-section (7) of section 59 of the Mines Act, 1952.

[Placed in Library, See No. LT-2976/64].

- (2) The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Rules, 1964 published in Notification No. G.S.R. 997, dated the 11th